

(c) and (d) NCAP shall be executed for prevention, control, and abatement of air pollution in consonance with the Air (Prevention and control of Pollution) Act, 1981.

Compliance of environment and forest clearance related norms

3212. SHRI VINAY DINU TENDULKAR : Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the environment and forest clearance norms are being violated in many States of the country including Goa;

(b) if so, the details thereof, State-wise and the action taken/being taken by Government against the guilty in this regard; and

(c) the measures taken/being taken by Government for the strict compliance of environment and forest clearance norms in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO) : (a) to (c) Yes Sir. Some cases of non-compliance of norms stipulated in environment clearance (EC) and forest clearance (FC) have been noted. As far as monitoring and compliance of EC conditions are concerned, as per para 10 of the EIA Notification 2006, the project management is to submit half-yearly compliance reports in respect of the stipulated EC conditions to the Ministry and its regional offices (ROs). ROs analyse these six monthly progress reports, undertake inspection of the unit, if necessary, and take further action, which include, identifying minor and major non-compliance, seeking Action Taken Report (ATR), closure of ATR, issuance of show cause notice, if required, and issuance of final directions with or without closure of the Unit. The State-wise details of compliance status of stipulated EC conditions and action taken for the period 2013-2019 is given in the Statement (*See* below).

Government of India gives prior permission for diversion of forest land for non-forestry purposes under the provisions of Forest (Conservation) Act subject to some stipulated conditions. There are provisions within the Act, rules and Guidelines made thereunder, to deal with any violation under the Act. Approval of forest land to be used for non-forestry purposes is given subject to certain conditions. Accordingly, whenever any violation or non-compliance of conditions is reported, the same is dealt by the State Government as per the concerned provisions. Since forests are protected and managed at field level by the State Governments, information on such violations are maintained by the respective State Governments. Ministry also monitors compliance of such conditions through its ROs in order to ensure strict compliances.

Statement**State-wise details of compliance status of stipulated EC conditions and action taken (2013-2019)**

States under Jurisdiction	Total No. of Accorded ECs		Total number of Project Monitored		Status of compliance							
	Cat 'A' Projects	Cat 'B' Projects	Cat 'A' Projects	Cat 'B' Projects	Satisfactory /No Violation	Minor Non- compliances	Major Non- compliances					
						Letter to PP for ATR	Reports Closed on basis of reply by PP	Further Action, if required (in case of unsatis- factory reply)	Time bound ATR sought Issued	Show- Cause ATR Notice Issued	Further action, if required (in case of unsatis- factory reply)	
1	2	3	4	5	6	7	8	9	10	11	12	
RO, Bengaluru												
Karnataka	82	3541	398	115	339	129	129		16			
Kerala	32	711	48	49	58	17	17					

1	2	3	4	5	6	7	8	9	10	11	12
Lakshadweep	0										
Goa	15	46	171	3	26	34	34		52		
Andhra Pradesh*	10		71	4	27	48	48				
Tamil Nadu*	30		36	8	29	14	14		1		
SUB-TOTAL	169	4298	724	179	479	242	242	0	69		
RO, Bhopal				794		737	20				
Dadra and Nagar Haveli	7	0									
Daman	2	0									
Gujarat	436	6261									
Madhya Pradesh	72	2497									
Sub-total	517	8758	741	93							
RO, Bhubaneswar											
Odisha	644	1013	361	17	0	379	370	9	8	82	0
West Bengal	420	344	232	27	0	259	236	23	20	7	0
SUB-TOTAL	1064	1357	593	44	0	638	606	32	28	89	0

RO, Chennai

Andhra Pradesh	765	2165	266	174	52	364	303	6	24	7	0
Telangana	486	754	259	269	51	457	426	25	20	87	0
Tamil Nadu	1137	2220	235	220	83	360	333	27	12	1	0
Puducherry	43	27	15	1	4	11	0	0	1	0	0
Andaman and Nicobar Islands	134	0	6	0	4	2	0	0	0	0	0

Sub-total	2565	5166	781	664	194	1194	1062	58	57	95	0
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RO, Chandigarh

Chandigarh	0	4	29	4	0	24					
Haryana	123	564	204	284	0	486					
Jammu and Kashmir	21	25	23	2	0	21					I
Punjab	61	523	174	146	0	304					
Sub-total	205	1116	430	436	0	835	0	0	0	0	0

RO, Dehradun

Himachal Pradesh	156	471	53	49	32	32	0	0	22	5	
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1	2	3	4	5	6	7	8	9	10	11	12
Uttarakhand	167	1049	103	168	26	149	0	0	85	8	
Sub-total	323	1520	156	217	58	181	0	0	107	13	0
RO, Lucknow											
Delhi	50	164	71	33	73	33	6		2		
Rajasthan	130	1057	494	8	443	57	19			i	
Uttar Pradesh	179	1607	316	79	296	118	44	2	2		
Sub-total	359	2828	881	120	812	208	69	2	4	0	0
RO, Nagpur											
Chhattisgarh	477	973	65	12		11	9				
Maharashtra	1953	3797	92	165	5		166	85		12	
Sub-total	2430	4770	157	177	5	11	175	85	0	12	0
RO, Ranchi											
Bihar	108	27	52	34		86				2	
Jharkhand	318	55	142	19		161				13	
Sub-total	426	82	194	53	0	247	0	0	0	15	0

RO, Shillong

Arunachal Pradesh	37	2	8				8	8				
Assam	186	31	323	8	12	280	280		17	17	2	
Manipur	13		8	4		11	11		1	1		
Meghalaya	35	31	58	23	4	76	76		1	1		
Mizoram	14											
Nagaland	6		1			1	1					
Sikkim	32	2	28	1	4	25	25					
Tripura	30	2	14	2	2	14	14					
Sub-total	353	68	440	38	22	415	415	0	19	19	2	
Grand Total	8411	29963	5097	2021	1570	3971	2569	177	284	243	2	